

3

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NOS. 268 OF 2010  
Cuttack, this the 18<sup>th</sup> day of May, 2010

Sri P.C. Sahoo ..... Applicant  
Vs.  
Union of India & Others..... Respondents

FOR INSTRUCTIONS

1. Whether it be referred to reporters or not?
2. Whether it be circulated to Principal Bench, Central Administrative Tribunal or not?

(C. R. MOHAPATRA)  
ADMN. MEMBER

  
(M.R. MOHANTY)  
VICE-CHAIRMAN

Y

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NOs. 268 OF 2010  
Cuttack, this the 18<sup>th</sup> day of May, 2010

CORAM:

Hon'ble Mr. M.R. Mohanty, Vice-Chairman

&

Hon'ble Mr. C.R. Mohapatra, Member (A)

.....

Sri P.C. Sahoo, aged about 53 years, S/o. Late Gadharba Sahoo, resident of Gada Gopinath Prasad Colony, Po-Rasulgarh, Bhubaneswar, Dist-Khurda.

..... Applicant

By the Advocate(s) ..... Mr. P.K. Padhi

Vs.

1. Union of India represented thorough, it's Chief Post Master General, Orissa Circle, At/Po-Bhubaneswar, Dist-Khurda.
2. Director of Postal Services (Hqrs), O/O-Chief Post Master General, Orissa Circle, At/Po-Bhubaneswar, Dist-Khurda.
3. Superintendent of Post Offices, Cuttack South Division, At-P.K. Parija Marg, Po- Cuttack G.P.O., Dis-Cuttack.
4. Sir B.C. Sahoo, SPM of Garadpur S.O., At/Po- Garadapur, Dist-Kandrapara.

..... Respondents

By the Advocate(s)..... Mr. U.B. Mohapatra, SSCG



15  
O.A. No.268/2010

O R D E R  
18.05.2010

HON'BLE MR. M.R. MOHANTY, VICE-CHAIRMAN

Heard Mr. P.K. Padhi, Ld. Counsel for the Applicant and Mr.U.B. Mohapatra, Ld. Sr. Standing Counsel for the Union of India ( to whom a copy of this O.A. has already been supplied) and perused the materials placed on record.

2. Aggrieved by the transfer order dated 29.04.2010 (Annexure-A/2) the Applicant has filed this present Original Application No.268/10 with the following prayer:-

“... It is therefore humbly prayed that the Hon'ble Tribunal may be graciously be pleased to quash Annexure-A/2 ( So far it relates to applicant and Respondent No.4) and direct the Respondent No.1 to 3 to allow the applicant to continue at Kaduapara till completion of his tenure.

And any other order (s) as the Hon'ble Tribunal deems just and proper in the interest of justice.

And for this act of kindness the applicant as in duty bound shall remain ever pray.”

3. The applicant raised the point that he has been subject to frequent transfers during the recent past and that, in order to accommodate Respondent No.4, he has faced the impugned order of transfer/disturbed from Kaduapara Sub-Post Office. It has been disclosed that the Applicant has already been relieved from the present place of posting at Kaduapara Sub-Post Office ; although the

6

• Respondent No.4 has not yet joined at the said Kaduapara Sub-Post Office.

4. We find from the records that the Applicant has submitted a consolidated representation to the Chief Post Master General of Orissa Circle at Bhubaneswar under Annexure-A/4 dated 15.05.10. Since, it is the positive case of the Applicant that his representation dated 15.05.2010 is still pending with the Chief Post Master General of Orissa Circle at Bhubaneswar, without entering into the merit of the matter and without any waste of time, we hereby dispose of this case by remitting the matter to Respondent No.1 (the Chief Post Master General , Orissa Circle, Bhubaneswar) who should consider the grievances of the Applicant ( as raised in his representation and in the present O.A.) and pass a reasoned order expeditiously, by end of June, 2010, under intimation to the Applicant.

5. Send copies of this order to the Applicant and the Respondents (along with copies of the O.A.) by registered post and free copies of this order be also supplied to Mr. P.K. Padhi, Ld. Counsel for the Applicant and Mr.U.B. Mohapatra, Ld. Sr. Standing Counsel for the Union of India.

  
(C. R. MOHAPATRA)  
ADMN. MEMBER

  
(M.R. MOHANTY)  
VICE-CHAIRMAN